

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

REGN. NO. OA 392/87

Date of decision: 7.7.1988

The India Meteorological Department,
(Non-gazetted) Staff Union, Applicants
through its General Secretary & others.

Vs.

Union of India & another

..... Respondents

Coram: Hon'ble Mr. Justice K. Madhava Reddy, Chairman
Hon'ble Mr. Kaushal Kumar, Member

For the Applicants

..... Applicant No.2 in person.

For the Respondents

.... Shri P.P.Khurana,
Counsel.

(Judgement of the Bench delivered by Hon'ble
Mr. Justice K. Madhava Reddy, Chairman)

In this application under Section 19 of the Administrative Tribunals Act, 1985, the applicants have prayed for several reliefs but at the hearing it was stated that the same issues pertaining to the same Service were raised by 12 applicants before the Madras Bench of the Central Administrative Tribunal in Transferred Application No.382 of 1986(Writ Petition No.3755 of 1984)- Y.Peer Mohamad & others Vs. Union of India & others. The Madras Bench while allowing that application by its judgement dated 2.5.1986 granted relief to the applicants in the following words:-

"...Having considered both the aspects of this matter relating to revision of pay scales of Senior Observers, we direct that the pay of the 12 petitioners if they opt for the scale of Rs.380-560 i.e. for posts involving scientific nature of duties, may be fixed notionally in the scale of Rs.380-560 as on 1.1.1973 and the pay as arrived at on 13.10.1983 may be made admissible to them, without payment of arrears for the period prior to 13.10.1983. The case is disposed of accordingly."

2. The applicants pray that same relief should be awarded to all the members of the said Service represented by the applicant Union in this application. On notice Shri P.P.Khurana, counsel appearing for the Respondents states that the same relief as was given by the Madras Bench to the applicants therein, may be awarded in this case also. This application is accordingly allowed and the relief as indicated above is also granted to those represented by the applicant Union.

3. This order shall be complied with by the Respondents within a period of three months from the date it is received by them.


(KAUSHAL KUMAR)

MEMBER


(K. MADHAVA REDDY)

CHAIRMAN

7.7.1988